

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2764
ANSWERED ON:29.08.2012
HEADING PAYMENT OF IT BY EDUCATIONAL INSTITUTIONS
Bhujbal Shri Sameer

Will the Minister of FINANCE be pleased to state:

- (a) the list of public schools/educational institutions run by various Trusts/Societies in the commissionerates falling in the State of Delhi that have been assessed from income tax during the last three years;
- (b) the amount of income tax collected from them in the last three years and the amount outstanding against them, yearwise;
- (c) the details of steps taken by the Government to recover the outstanding dues immediately; and
- (d) the steps/policies devised so that timely payment of income tax assessed is made in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a), (b) & (c): There are more than 70,000 trusts and societies which are filing returns with the Income tax Department every year and are assessed to Income Tax. A large number of these trusts or societies are running schools, colleges and other educational institutions, however no separate database of such trusts or societies is maintained. The required information therefore can be collected only by examining each and every return of a-trust or society and then ascertaining whether they are engaged in running a school or any other education institution. The time and effort required for compiling this information will be massive, affecting the normal work. Further, trusts/societies may have multiple areas of activity. The Income-tax Department does not maintain data on the basis of nature of activity of various trusts/societies.

(d): The provisions of `Chapter XVII- Collection and Recovery of Tax` of the Income-tax Act provide measures to ensure timely payment of income-tax assessed. The relevant provisions are applied by the field authorities as and when required.